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Date: 24/08/2025

Sudershan Kumar Bhayana (Deceased) Thr Lrs Vs Vinod Seth (Deceased) Thr Lrs

Court: Delhi High Court

Date of Decision: Sept. 27, 2023

Acts Referred: Constitution of India, 1950 â€" Article 142

Arbitration And Conciliation Act, 1996 â€" Section 9, 34, 34(1), 34(2), 34(3), 37(1)(c)

Arbitration Act, 1940 â€" Section 15

Indian Contract Act, 1872 â€" Section 73, 74

Hon'ble Judges: Vibhu Bakhru, J; Amit Mahajan, J

Bench: Division Bench

Advocate: Gurmehar S. Sistani, Kunal Seth

Final Decision: Disposed Of

Judgement